- (b) if so, the reaction of the Ministry to the proposal; and
- (c) by when the same would be established?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c) The Government has no proposal to set up a National Law School at Nagpur.

## Fast Track Courts in Karnataka

2392. SHRI AAYANUR MANJUNATHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has received any proposal from Karnataka Government for setting up of Fast Track Courts in the State;
  - (b) if so, the details thereof;
  - (c) the latest status of the said proposal; and
  - (d) by when this proposal is likely to be finalised?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (d) The Government of Karnataka has 93 Fast Track Courts in the State, which have been functional and whose tenure has been extended upto 31-03-2013. There is no further proposal from them for more such courts.

## Free legal aid

2393. SHRIMATI KANIMOZHI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has recently ruled that poor accused must be provided free legal aid at all the levels of courts and if so, the details thereof;
- (b) why Government has not been providing legal aid at certain levels such as appeals; and
  - (c) the steps taken by Government to address this problem?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Hon'ble Supreme Court of India has been consistently urging the State that the poor people who cannot afford to institute or defend a case in a court of law should be given free legal aid at ail levels of courts.